

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE SECOND DAY OF JULY
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

WRIT APPEAL NO: 1120 OF 2016

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 27.06.2014 in Rev. W.P.M.P. No. 13727 of 2014 in W.P. No.24341 of 2007 on the file of the High Court.

Between:

1. The Divisional Forest Officer, Nirmal, Adilabad District.
2. The Sub-Divisional Forest Officer, Khanapur, Adilabad District.
3. The Forest Officer, Khanapur, Adilabad District

**...APPELLANTS/PETITIONERS IN Rev. WPMP 13727 OF 2014 in WP No.24341
of 2007**

AND

1. Peddi Ganga Mallu, S/o. Mallu, Aged about 50 years, Occ: Agriculture,
2. Gonela Narasaiah, S/o: Venkati, Aged about 51 years, Occ: Agriculture,
3. Mekala Narasaiah, S/o. Narsimulu, Aged about 76 years, Occ: Agriculture.
4. Mekala Ganga Ram, S/o. Narsimulu, Aged about 56 years, Occ: Agriculture,
5. Mekala Ganga Raju, S/o. Ganga Ram, Aged about 46 years, Occ: Agriculture,
6. Mekala Gangaiah, S/o. Narasimhulu, Aged about 51 years, Occ: Agriculture,
7. Mekala Latchaiah, S/o. Narsimhulu, Aged about 33 years, Occ: Agriculture,

All the above respondents are R/o. Tarlapadu Village, Ithampt Mandal, Adilabad District Rep. by their GPA Holder, Shri B. Gopi Nayak, R/o. Sathanapally.

...RESPONDENTS/RESPONDENTS IN

REV.WPMP 13727 OF 2014 IN

WP No.24341 of 2007

8. The Mandal Revenue Officer, Khanapur, Adilabad,

...RESPONDENT/RESPONDENT No.8 in

Rev. WPMP 13727 OF 2014 IN WP No.24341 of 2007

(Respondent No.8 is not necessary party to this petition)

I.A. NO: 1 OF 2016(WAMP. NO: 2419 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders of Learned Single Judge passed in Rev. WP MP No. 24341/2007 dated 27.06.2014.

**Counsel for the Appellants: SRI Y. RANDHEER, AGP FOR FORESTS
REPRESENTS FOR SRI MOHAMMED IMRAN KHAN, ADDITIONAL ADVOCATE
GENERAL**

**Counsel for the Respondent Nos.1 to 7: MS. T. KANYA KUMAR, LEARNED
COUNSEL REPRESENTS FOR SRI M. DHANAMJAY REDDY**

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.1120 of 2016

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Y. Randheer, learned Assistant Government Pleader for Forests represents Mr. Mohammed Imran Khan, learned Additional Advocate General for the appellants.

Ms. T. Kanya Kumari, learned counsel represents Mr. M. Dhananjay Reddy, learned counsel for respondent Nos.1 to 7.

2. This intra court appeal has been filed against the order dated 27.06.2014 by which the application for review of the order dated 12.02.2014 in W.P.No.24341 of 2007 passed by the learned Single Judge has been dismissed for default of appearance.

3. Learned counsel for respondent Nos.1 to 7 submits that the application for review is not maintainable as W.A.No.419 of 2016 preferred by the appellants against the

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order dated 12.02.2014 in W.P.No.24341 of 2007 has been dismissed by a Division Bench of this Court by a speaking order dated 20.09.2022.

4. At this stage, learned Assistant Government Pleader for the appellants seeks leave of this Court to withdraw the appeal with liberty to take steps to such remedy as may be available to the appellants in law.

5. Needless to state that in case any such proceedings are initiated, it will be open for respondent Nos.1 to 7 to raise all such contentions as are available to them in law.

6. With the aforesaid liberty, the writ petition is dismissed as withdrawn.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

//TRUE COPY//

SD/-B. SATYAVATHI
DEPUTY REGISTRAR
W.R.
SECTION OFFICER

To,

1. Two CCs to The Additional Advocate General, High Court for the State of Telangana, at Hyderabad[OPUC]
2. One CC to Sri M. Dhanamjay Reddy, Advocate [OPUC]
3. Two CD Copies

TJ
LS

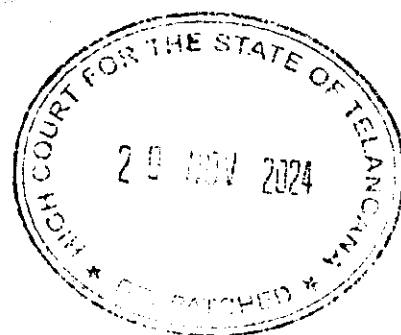
[Signature]

HIGH COURT

DATED:02/07/2024

JUDGMENT

WA.No.1120 of 2016



**DISMISSING THE WRIT APPEAL AS WITHDRAWN
WITHOUT COSTS.**

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28/11/24
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